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# PARLIAMENTARY DEBATES

# (Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

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### HOUSE OF THE PEOPLE

Friday, 13th June, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]
QUESTIONS AND ANSWERS

(Sec Part I)

9-15 A.M.

# POINT OF PRIVILEGE

# ARREST OF SHRI DASARATHA DEB

Mr. Speaker: I have received a communication from the hon. Shri. K. Ananda wambing the hon. Shri. K. Ananda wambing the string to raise a question of privilege. I just wish to be clear on the facts. He says that a Member of this House, Shri Dasaratha Deb, had been arrested on June 12, 1952 at Agartala, Tripura State, by the Agartala Police. Now, what is the exact position? Is he in custody now? When was he arrested?

Shri Nambiar (Mayuram): He was arrested yesterday at Agartala on an order issued by the Magistrate or somebody, we do not know, at Agartala. Formerly there was a warrant issued against him under the Preventive Detention Act, but I understood from the hon. Home Minister that that had been cancelled. It was only after getting that assurance that he went back thinking that he would not be arrested. But again he is arrested and we do not exactly know what the position is.

Mr. Speaker: Is the hon. Minister in a position to onlighten the House?

The Minister of Home Affairs and States (Dr. Katju): I can give this in-

formation that the warrant had been withdrawn. I have no knowledge myself whether hearns been arrested or not. I will make inquiries immediately, but I may add for your information that there was, if I remember aright, an order under section 144 in force in Agartala and putting the two together there might have been—I am only speculating—a disobedience of that order leading to the usual consequences. I shall make inquiries.

Mr. Speaker: We must be clear on the facts and then, of course, I shall consider the question of referring the matter to the Privileges Committee. If the facts are clear, then I shall be in a position to decide.

Shri Nambiar: The position is that he has been arrested. Here is a telegram which I received......

Mr. Speaker: Order, order. The hon-Member need not be in a hurry about it. If there is a breach of privilege, everyone is equally interested to see that there is no breach of privilege caused by the executive Government. But we have to be clear on the facts.

Shri Nambiar: But he was arrested and from the facts it is clear.....

Mr. Speaker: He is trying to argue. Let me know what the position is before we consider this and then there will be a reference to the Privileges Committee.

Shri Nambiar: Could we do it tomorrow, Sir?

Mr. Speaker: It all depends upon when they are able to get the report.

Dr. Katju: I shall try to get it by the 14th or by immediate telegram.

Mr. Speaker: This matter is held over till tomorrow and the hon. Minister will let us know tomorrow what the position is.

Shri Nambiar: That means the next sitting.

Mr. Speaker: The hon. Member must be in a position to interpret the statements properly.

Dr. Katju: We are not meeting tomorrow.

#### , GENERAL BUDGET-DEMANDS FOR GRANTS

# DEMAND No. 17-MINISTRY OF EDUCATION

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 23,63,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum neceswill come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Ministry of Education'."

DEMAND No. 18-ARCHAEOLOGY

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 25,75,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Archaeology'."

#### DEMAND No. 19-OTHER SCIENTIFIC DEPARTMENTS

#### Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 1,13,41,000 be granted to the President, out of the Consolidated Fund of India to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in res-pect of 'Other Scientific Depart-ments'."

DEMAND No. 20-EDUCATION

# Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 2,46,31,000 be granted to the President, out of the Consolidated Fund

of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Education'."

Mr. Speaker: That means the next DEMAND No. 21—Miscellaneous DE-PARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF EDUCATION

#### Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 18,16,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of pay-ment during the year ending the 31st day of March, 1953, in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Education'."

DEMAND No. 70—MINISTRY OF NATURAL RESOURCES AND SCIENTIFIC RESEARCH

#### Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 7,54,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Ministry of Natural Resources and Scientific Research'." sources and Scientific Research'."

DEMAND No. 72-GEOLOGICAL SURVEY

# Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 42,38,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Geological Survey'.

DEMAND No. 73-MINES

# Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 12,93,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Mines'."